[RAJYA SABHA]

The House re-assembled after lunch at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

ANNOUNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, there is an announcement.

In view of the requests received from the Minister of Parliamentary Affairs and the Minister of Minority Affairs, the Bill listed for withdrawal in the Revised List of Business will be taken up immediately after the disposal of the Finance (No.2) Bill, 2024. Now, the Jammu and Kashmir Appropriation (No.3) Bill, 2024 and the Appropriation (No.2) Bill, 2024, are for consideration and return. The Finance (No.2) Bill, 2024, is for introduction and return. As per the recommendation of the Business Advisory Committee, the hon. Minister of Finance shall give reply to the discussion on the Jammu and Kashmir Appropriation (No.3) Bill, 2024; the Appropriation (No.2) Bill, 2024, and the Finance (No.2) Bill, 2024, and the Finance (No.2) Bill, 2024, together.

GOVERNMENT BILLS

* The Jammu and Kashmir Appropriation (No.3) Bill, 2024 * The Appropriation (No.2) Bill, 2024 &

The Finance (No.2) Bill, 2024

MR. DEPUTY CHAIRMAN: Now, Smt. Nirmala Sitharaman to move the motion for consideration and return of the Finance (No.2) Bill, 2024.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2024-25, as passed by Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: Would you like to say something, Madam?

^{*} Discussed together.